Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 14.01.2010

The Meeting No. 42/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 14.01.2010 in Room No.04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President, AEPC	Nominee of AEPC
4.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

: 42/84-ALC3/2009 **MEETING DATE** : 14.01.2010 MEETING NUMBER

	Party Name:BOMBAY RAYON FASHIONS LIMITED	Meet No/Date:42/84-ALC3/2009 14.01.2010	Status: Approved
HQ File :01/84/050/00224/AM10/		Lic.No/Date:0310541630 23.10.2009	

Decision: The Committee considered the case as per agenda and observed that firm have submitted only sketch and no CAD, CAM, Laymarker, drawing & calculation sheet justifying higher quantitative requirement of input have been given. In view of this, Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below:

1.,		d in the case as detailed below.			
	S.	Export item	Import Item	Qty. allowed per Pc of	
	No			export product	
	1	Men's Jackets made	100% cotton twill fabrics,	@ 2.48 Sq mtrs/Pc (Taking	
		from 100% cotton	GSM-314+/-10%	cue from SION, J-176)	
		twill fabrics, GSM-	Rivets	Net to net with	
		314+/-10%		accountability clause.	
		(Style No.1J1239)	Tapes (Drawcord)	823.680 Yards	
			Zippers	Net to net with	
				accountability clause.	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/42/84-ALC3/2009	Party Name:FIBRE WORLD	Meet No/Date:42/84-ALC3/2009 14.01.2010	Status: Approved		
HQ File :01/84/050/00225/AM10/	HQ File :01/84/050/00225/AM10/ RLA File :10/24/040/00078/AM10/ Lic.No/Date:1010035917 10.11.2009				
Decision: The Committee considered the case as per agenda and in consultation with the representative technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case the basis of report of team, who visited the unit of firm by allowing 3% wastage. Weight of Plastisole should be advised to take necessary action subject to compliance of other usual conditions.					

Case No.:10/42/84-ALC3/2009	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:42/84-ALC3/2009 14.01.2010	Status: Approved
HQ File :01/84/050/00228/AM10/	RLA File :06/24/040/00030/AM10/	Lic.No/Date:0610016589 11.11.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The items of import may be allowed as per SION at S.No. G-14. except item at S.No. 31 wherein (i)
- The Qty. of Additives may be allowed within the overall Qty. of Catalyst allowed in the SION. (ii)
- In the item of import at S.No. 30 & 31, the word 'relevant' should be added and allowed on net to net (iii) basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/42/84-ALC3/2009	Party Name:SUPER TANNERY LIMITED,	Meet No/Date:42/84-ALC3/2009 14.01.2010	Status: Approved
HQ File :01/84/050/00229/AM10/	RLA File :06/24/040/00029/AM10/	Lic.No/Date:0610016587 11.11.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The items of import may be allowed as per SION at S.No. G-19. (i)
- The Qty. of Additives may be allowed within the overall Qty. of Catalyst allowed in the SION. (ii)
- In the item of import at S.No. 31 & 32, the word 'relevant' should be added and allowed on net to net (iii) basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/42/84-ALC3/2009	Party Name:SUPER TANNERY LIMITED,	1,4,01,2010	Status: Approved
HQ File :01/84/050/00230/AM10/	RLA File :06/24/040/00031/AM10/	Lic.No/Date:0610016590 11.11.2009	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

- The items of import may be allowed as per SION at S.No. G-10. (i)
- The Qty. of Additives may be allowed within the overall Qty. of Catalyst allowed in the SION. (ii)
- In the item of import at S.No. 30 & 31, the word 'relevant' should be added and allowed on net to net (iii) basis with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/42/84-ALC3/2009	Party Name:KEENWIN APPARELS PVT. LTD.,	Meet No/Date:42/84-ALC3/2009 14.01.2010	Status: Deferred
$\ _{6}$	HQ File :01/84/050/00220/AM10/	RLA File :04/24/040/00209/AM10/		Defer Date: 11.02.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 11.02.2010.

	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:42/84-ALC3/2009 14.01.2010	Status: Rejected
HQ File :01/84/050/00221/AM10/	RLA File :04/24/040/00192/AM10/	Lic.No/Date:0410109455 17.11.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given GSM of export item & import item nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of two different type of fabrics. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

	Case No.:4/42/84-ALC3/2009	11 - 3	Meet No/Date:42/84-ALC3/2009 14.01.2010	Status: Rejected
	HQ File :01/84/050/00222/AM10/	RLA File :04/24/040/00194/AM10/	Lic.No/Date:0410109458 17.11.2009	
8	that applicant firm have CAD/CAM/Laymarker/Measurem	dered the case as per agenda alor neither given GSM of nent/Style No., in absence of words of fabrics. In view of this, Committe	export item & impor hich it is not possible to	t item nor
	RLA may take suitabl	e consequential action accordingly.		

Case No.:14/42/84-ALC3/2009	1 3	Meet No/Date:42/84-ALC3/2009 14.01.2010	Status: Rejected
HQ File :01/84/050/00232/AM10/		Lic.No/Date:2410026506 18.11.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given percentage composition of export item i.e Wool blended fabric/Polyester, in absence of which it is not possible to compute the requirement inputs. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No.:13/42/84-ALC3/2009	Party Name:SADHANA FASHIONS	Meet No/Date:42/84-ALC3/2009 14.01.2010	Status: Approved
HQ File :01/84/050/00231/AM10/	RLA File :33/24/040/00010/AM10/	Lic.No/Date:3310014318 19.11.2009	

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

			-	-
S.No	Export	Export	Import Item	Import Qty. allowed per
	Product	Qty.		Pc of export product
1	Ladies S-XL	262500	Out sole in	Net to net basis with
	rene rofe	Pairs	pairs	accountability clause.
	soft terry 2			
	pack			
	ballerina			
2	Ladies S-XL	262500	Out sole in	Net to net basis with
	rene rofe	Pairs	pairs	accountability clause.
	soft terry 2			
	pack			
	ballerina			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/42/84-ALC3/2009	Party Name:BOMBAY RAYON FASHIONS LIMITED	14.01.2010	Status: Approved
HQ File :01/84/050/00227/AM10/		Lic.No/Date:0310546876 20.11.2009	

Decision: The Committee considered the case as per agenda and observed that firm have submitted only sketch and no CAD, CAM, Laymarker, drawing & calculation sheet justifying higher quantitative requirement of input have been given. In view of this, Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

S.	Export item	Import Item	Qty. allowed per Pc of export	
No			product	
1	Men's Jackets	100% cotton twill fabrics,	@ 2.48 Sq mtrs/Pc (Taking cue	
	made from 100%	GSM-314+/-10%	from SION, J-176)	
	cotton twill fabrics,	Rivets	Net to net with accountability	
	GSM-314+/-10%		clause.	
	(Style No.1J1247)	Tapes (Drawcord)	810 Yards	
		Zippers	Net to net with accountability	
			clause.	
2	Men's Jackets	100% cotton twill fabrics,	@ 2.48 Sq mtrs/Pc (Taking cue	
	made from 100%	GSM-275+/-10%	from SION, J-176)	
	cotton twill fabrics,			
	GSM-275+/-10%			
	(Style No.1J1246)			
The C	The GSM should match in both import & export			

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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		Case No.:8/42/84-ALC3/2009	1 -		Status: Approved
12		HQ File :01/84/050/00226/AM10/		Lic.No/Date:1010036176 02.12.2009	
		Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/42/84-ALC3/2009	Party Name: TULIP CLOTHING PVT LTD	Meet No/Date:42/84-ALC3/2009 14.01.2010	Status: Rejected
HQ File :01/84/050/00223/AM10/	RLA File :32/24/040/00041/AM10/	Lic.No/Date:3210042217 15.12.2009	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed			

13 | that applicant firm have neither given GSM of export item & import item nor Measurement/Style No., of export items. Further, out of total 4 export items, sketch of only 2 export items have been given, in absence of which it is not possible to compute the requirement of different type of fabrics. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No.:1/42/84-ALC3/2009	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2009 14.01.2010	Status: Approved
HQ File :01/84/050/00219/AM10/	RLA File :05/24/040/00438/AM10/	Lic.No/Date:0510255788 06.01.2010	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below: -

S.	Export item	Export	Import Item	Qty. allowed per Pc of
	Lxportitem	•	import item	
No		Qty.		export product
1	Ladies vest made	20300	100% cotton dyed fabric	14007 Sq mtrs.
	of 100% cotton	Pcs	GSM-92+/-10%	•
	dyed fabric GSM-			
	92+/-10%			
	Style No. 1333			

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manually generated agenda cases

Case No. 617	M/s Alok Industries Ltd., Mumbai
NC42/10 dt. 14.01.2010	F.NO.1/84/50/103/AM10 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
0310535945 dt. 31.08.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to call the applicant for Personal Hearing alongwith sample & supporting documents and technical person to explain the case before the Committee. Case stands deferred for re-listing on 18.02.2010.

Case No. 618	M/s Ginni Filaments Ltd., Noida
NC42/10 dt. 14.01.2010	F.NO.1/84/162/487/AM10 -DES-V

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Request for fixation of DEPB rate for Non-woven fabric- Ref. from PC-IV(B).

Decision: The Committee considered the case as per agenda and decided to call the applicant for Personal Hearing alongwith sample, supporting documents and industry data of at least 3-4 different firms from SRTEPC under intimation to applicant firm and defer the case for re-listing on 25.02.2010.

Case No. 619	M/s Eastern Silk Industries Ltd., Kolkata
NC42/10 dt. 14.01.2010	F.NO.1/84/50/103/AM10 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.
0210119991 dt. 20.11.2	008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that this case was cleared by NC in its meeting held on 03.09.2009 by allowing 35% wastage taking cue from SION, J-123 with amendment in the description of export item to read as 'Mulberry Raw Silk Twisted Yarn (in gummed form). The Committee felt that if import item is degummed then 5% wastage is adequate but if import item is in gummed form then only 35% wastage is justified. Hence, 35% wastage can be allowed only when import item is in gummed form. Accordingly, Committee decided that description of import item may be amended to read as "Thrown Silk Yarn (Mulberry Raw Silk Twisted Yarn (in gummed form)" in partial modification of its earlier decision.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

O N- 000	M/s Lilling 4 IZ days and 4d. Navy Dalla!
Case No. 620	M/s Lilliput Kidswear Ltd., New Delhi

NC42/10 dt. 14.01.2010	F.NO.1/84/50/209/AM09 -DES-V
Ratification of input out	put norms in respect of Advance Authorization No.
0510219120 dt. 08.04.	2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and observed that earlier decision of NC was based on the written comments of DC (MSME). As regards export item No. 3 i.e Girls Dress (Frock), firm have represented that input has been allowed @ 1.23 Sq mtrs/Pc whereas their actual consumption for the same is @ 1.382 Sq mtrs./Pc. The Committee also observed that as per SION, J-313, the fabric is allowed @ 2.50 Sq mtrs./Pc for Girls Frock. In view of this Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow item of import against export item No. 3 i.e Girls Dress (Frock) @ 1.382 Sq mtrs./Pc instead of 1.23 Sq mtrs./Pc taking lenient view in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 621	Ref. from PC-4 (B) Section.	
NC42/10 dt. 14.01.2010	F.NO.1/84/162/479/AM10 -DES-V	
Clarification regarding applicability of DEPB for export made by M/s Soktas India		
Pvt. Ltd., Kolhapur.		

Decision: The Committee considered the case as per agenda and decided to defer the case for re-listing on 21.01.2010.

Case No. 622	M/s S.L.Banthia Textiles Industries Pvt. Ltd., Surat
NC42/10 dt. 14.01.2010	F.NO.1/84/50/163/AM10 -DES-V
Ratification of input outp	ut norms in respect of Advance Authorization No.

5210028465 dt. 06.10.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to link with earlier case of the firm wherein similar input output norms have been fixed and defer the case for re-listing on 28.01.2010.

Case No. 623	M/s Cheran Spinners Ltd., Erode
NC42/10 dt. 14.01.2010	F.NO.1/84/50/378/AM06 -DES-V
Ratification of input output norms in respect of Advance Authorization No.	
3210030094 dt. 05.09.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that applicant firm have not appreciated the NC decision taken on 10.12.2009 in this case. Firm have still not given reply as to how it can be possible that total weight of export item is 5715 Kgs and the net content of Mulbery Silk is also 5715 Kgs in spite of the fact that export item contained Viscose/Mulberry Silk/Wool/Blended yarn. Accordingly, it is not clear as to what is the weight of Viscose/Mulberry Silk/Wool/Blended yarn separately and total weight of export item, in absence of which it is not possible to compute the requirement of input in this case. Hence, the Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 624	Ref. from Jt. DGFT, Mumbai- M/s B. Sorabji, Mumbai	
NC42/10 dt. 14.01.2010	F.NO.1/84/162/492/AM10 -DES-V	
Ratification of input output norms in respect of Advance Authorization No.		
0310419951 dt. 19.02.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda and went through the details available in this case.

The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to reject the request of firm with regard to relaxation of condition contained in General Note No. 14 of Textile Product. R.A may be informed accordingly.